

1	2	3	4	5
		9. The Daily Nav Prabhat	6. Ghazi Urdu Daily	
		10. Deshpran Punjabi Daily	7. Abshar Urdu Daily	
		11. The Basumati Corpn. Ltd.	8. Lok Sevak	
		12. The Statesman@		
		(14 remaining small concerns have yet to be inspected)		
2. Orissa		1. Prajatantra*		
		2. The Samaja		
		3. The Matrubhumi		
		4. The Dharitri*		
		5. The Pragatibadi@		
		6. The News of the World		
		7. The Swarajya@		
3. Tripura		Not implemented by any newspaper in the State. It has been reported by the State Government that efforts are being made to secure implementation of the recommendations in the State.		

* Legal action is being taken by the State Govt. for partially implementing the recommendations of Palekar Tribunals.

@ Arrears not paid, legal action being taken.

Bogus Industrial Units

1820. SHRI NAVIN RAVANI:
SHRI MOHANLAL PATEL:

Will the Minister of INDUSTRY be pleased to state:

(a) whether there are hundreds of bogus industrial units functioning in India;

(b) if so, whether any checking has been made in this regard by Centre and State Industrial Departments;

(c) if so, the findings thereof;

(d) the action taken against the offenders; and

(e) the number of such cases, State-wise?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) to (e). The performance of industrial units re-

gistered with various agencies of States and Central Governments is reviewed by the registering authority from time to time. If the unit is found to have ceased to function, and if the circumstances so warrant, it is removed from the list of registered units.

Foreign Nationals Entering Assam With Mischievous Intentions

1821. SHRI N. E. HORO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Home Minister has stated that the foreign nationals, who had entered Assam and other north-eastern States with mischievous ideas and bad intentions would be ousted from the country;

(b) if so, whether some foreign nationals' activities had also been

found anti-Government during the last two years in that State; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR):

(a) At a news conference in Kohima, Home Minister said, that genuine Indian nationals would not be ousted in the name of foreigners and that the foreign nationals would be detected and ousted from the country.

(b) and (c). Government are vigilant in the matter. Apart from detecting infiltrators on a continuing basis, appropriate proceedings are initiated in specific cases under relevant laws.

Aims and Objective of C.S.L.O.

1822. PROF. AJIT KUMAR MEHTA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether it is a fact that the conditions prevailing at the Central Scientific Instruments Organisation (CSIO) in Chandigarh are hardly conducive to the fulfilment of the aim and objectives of the organisation and that the officials including certain scientists have been indulging in giving out know-how and technology to outsiders for use in the industrial units; and

(b) if so, details thereof stating the measures taken/proposed to be taken by the Government in the matter?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT AND OCEAN DEVELOPMENT (SHRI C. P. N. SINGH): (a) No, Sir. The Central Scientific Instruments Organisation (CSIO), Chandigarh has developed significant capabilities and infrastructure in the field of instrumentation and has several accomplishments to its credit. The research projects of the Institute are approved by its Research Advisory Council/Executive

Committee and are reviewed from time to time to see that they are in consonance with the National goals and priorities and guidelines indicated by the CSIR.

Regarding release of know-how, it is stated that in terms of the agreement between the Council of Scientific and Industrial Research (CSIR) and National Research Development Corporation (NRDC) rights on inventions, patents and technical and engineering "knowhow" developed in the Laboratories of CSIR such as CSIO are assigned to NRDC for release to the industry except in cases where, for special reasons, the Director-General, Scientific and Industrial Research in consultation with the Chairman of the NRDC, decides to exclude them from the purview of this agreement. Except for a few very minor processes, no process of CSIO has been approved for direct release.

(b) Does not arise.

Problems and Facilities for Small Scale Industries

1823. PROF. AJIT KUMAR MEHTA:

SHRI RAJESH KUMAR SINGH:

SHRI B. D. SINGH:

Will the Minister of INDUSTRY be pleased to state:

(a) the existing facilities available for the development of rural industries products in the matter of procurement of raw material, design development, improved tools and equipment and marketing of the products;

(b) whether any assessment with regard to the problems being faced by the rural industries has been made by Government with a view to removing the bottlenecks, if any, in the development of the products and marketing; and